

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 309**  
291/252(ND)/2023

**IN THE MATTER OF:**

Income Tax officer, Ward 25(1), New Delhi

**.....APPLICANT/PETITIONER**

**Vs**

ROC, Delhi & Ors. (M/s. Tecpro Infotech (P) Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 252 of Companies Act, 2013**

**Order delivered on 06.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Puneet Rai, SSC, Mr. Ashvini Kr,  
Mr. Rishabh Nangia, JSCs, Adv Nikhil Jain

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel appearing for the Appellant has submitted that in compliance with the order dated 30.11.2023, the Appellant has served the Respondents by all modes including by way of paper publication. The Appellant is directed to file proof and affidavit of service within one week.

List the matter on **15.07.2024**.

Sd/-

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**